

47

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

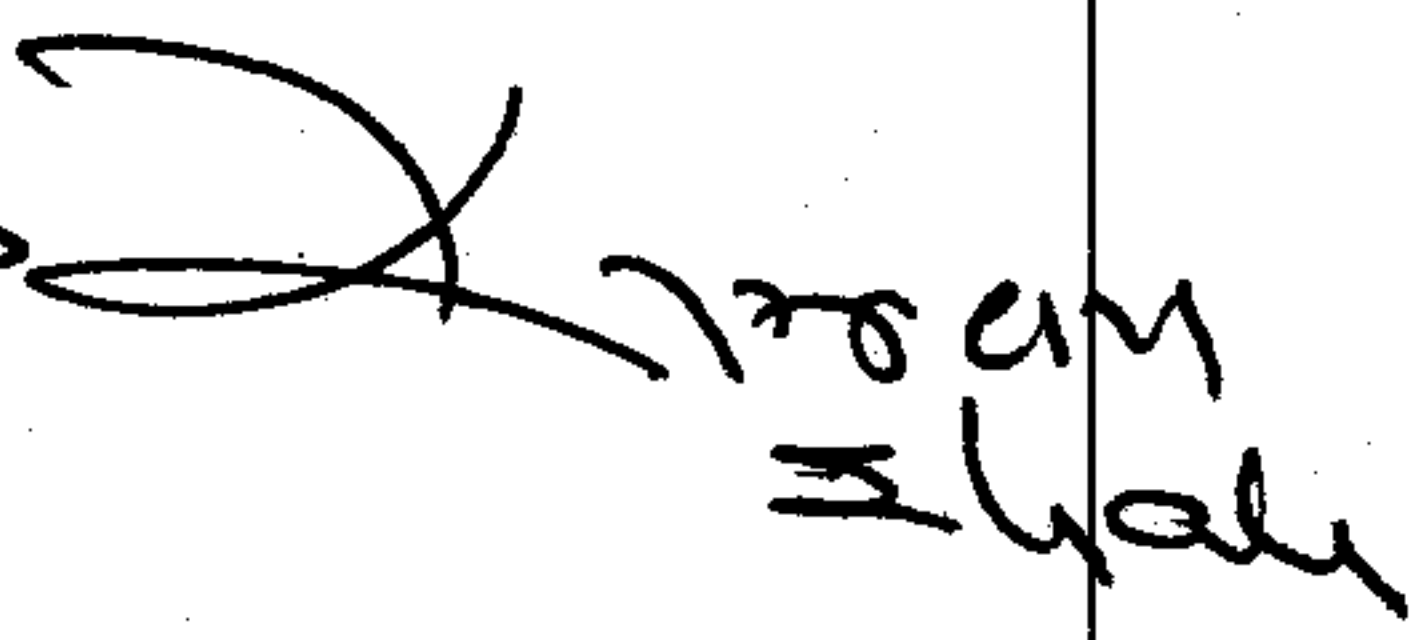
**CA(CAA) No. 137/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2017**

Name of the Company: DLF Hotel Holdings Ltd.  
Lodhi Property Co. Ltd.  
Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	KIRAN SHAW	C.A	Applicants	 Kiran Shah
2.				


**ORDER**

Learned FCA Mr. Kiran Shah present for Applicants.

At request of Learned FCA for Applicants for filing certificate of Chartered Accountant regarding the unsecured creditors of Transferee company and for filing the consent affidavits of remaining shareholders of Transferee company and for filing the resolution of board of directors of DLF Ltd. in respect of authorising the authorised signatory to give consent in respect of Transferor company.

List the matter on 03.11.2017.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 25th day of October, 2017.